12.00 Nogn

[The Deputy Chairman in the Chair.]

PAPERS LAID ON THE TABLE

Notification of the Ministry of Home Affairs

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): Madam, I beg to lay on the Table a copy (in English and Hindi) of the Ministry of Home Affairs Notification S.O. No. 374(E) dated the 10th May, 1990, publishing the Presidential Order dated the 10th May, 1990, extending the operation of the earlier order dated the 13th January, 1990, in relation to the Union Territory of Delhi for a further period of four months beyond the 12th May, 1990. [Placed in Library. See No. LT- 986/90].

- I. Report and Accounts (1987-88) of the Hooghly Dock and Port Engineers Limited, Calcutta and related papers.
- II. The Merchant Shipping (Prevention of Collisions at Sea) Amendment Regulations, 1990
- III. Bombay Port Trust Docks (Amendment) Bye-Laws.

THE MINISTER OF SURFACE TRANSPORT (SHRI K. P. UNNI-KRISHNAN): Madam, I lay on the Table—

- I. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Fourth Annual Report and Accounts of the Hooghly Dock and Port Engineers Limited, Calcutta, for the year 1987-88, together with Auditors' Report on the Accounts and the comments of the Comptroller and Auditor-Geoeral of India thereon.
 - (ii) Review by Government on the working of the Company. [Placed in Library. For (i) and (ii) See No. LT—742/90].

- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at I(i) above.
- II. A copy (in English and Hindi) of the Ministry of Surface Transport (Shipping Wing) Notification G.S.R. No. 136(E) dated the 14th March, 1990, publishing the Merchant Shipping (Prevention of Collisions at Sea) Amendment Regulations, 1990, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958. [Placed in Library. See No. LT-938-90].
- III. A copy (in English and Hindi) of the Ministry of Surface Transport (Ports Wing) Notification G.S.R. No. 416(E) dated the 29th March, 1990, publishing the Bombay Port Trust Docks (Amendment) Bye-Laws No. 2-A, 1989, under sub-section (4) of Section 124 of the Major Port Trusts Act, 1963. [Placed in Library. See No. LT—981/90].

Profit and Loss Accounts (1988-89) of the Department of Telecommunications (on Accrual Basis) and related papers.

संबा मंद्रा ध के एक मंद्री श्री जनेश्वर निश्व 1988-89 के वर्ष के लिए दूरसंबा विकास के लाम श्रीत हानि संबंधी लेखे (प्राप्त के के आधार पर) श्रीत उन पर खेडा पराक्षकों के प्रतिवेदन की एक प्रति (अश्रीजो तथा हिन्दी में) सभा पटल पर रहेंगे।[Placed in Library. See No. LT—991/90].

INDIAN SUCCESSION (AMENDMENT) BILL, 1990

THE MINISTER OF STEEL AND MINES WITH ADDITIONAL CHARGE OF THE MINISTRY OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): Madam, I beg to move for leave to introduce a Bill further to amend the Indian Succession Act, 1925.

The question was put and the motion was adopted.

SHRI DINESH GOSWAMI: Madam, I introduce the Bill.

PERSONAL EXPLANATION

THE LEADER OF THE OP-POSITION (SHRI P. SHIV SHAN-KER): Madam,

THE, DEPUTY CHAIRMAN: Yes, Mr. Shiv Shanker, you can speak now.

SHRI KAHNU CHARAN LE-NKA (Orissa): Madam, I have been waiting to make my personal explanation.

THE DEPUTY CHAIRMAN: Mr. Lenka, I will allow you to make your personal explanation. It is just before me.

SHRI KAHNU CHARAN LENKA: Madam, you said you would allow me after the Question Hour. How long am I to remain guilty? I have to make my personal explanation. For the past three days, you have been allowing me and I am waiting to make my explanation and I am just sitting here.

THE DEPUTY CHAIRMAN: I have not said anything, Mr. Lenka. It was I who gave you the permission. Don't say something in the House and something else in the Chamber. If Shiv Shankerji requests me for something as the Leader of the Opposition, I have to respect the Leader of the Opposition. If your Leader is allowing you, I have no objection. You can make your point of personal explanation.

SHRI CHATURANAN MIS-HRA (Bihar): You have transferred it to him?

SHRI P. SHIV SHANKER: I have not transferred anything.

He wants to make a point of personal explanation.

THE DEPUTY CHAIRMAN: I have allowed him now. Yes, Mr. Lenka.

SHRI KAHNU CHARAN LE-NKA: Madam, this is about the vigilance raids on my house at Bhubaneswar on the 9th May, 1990.

Madam, at the outset, before I give my explanation, with all humility I would like to submit in this House to all the Members who are present to listen to what I am going to say about the events that have taken place and I invite the opinion of all the Members on how to restore the prestige of a Member of this House.

Madam, on the 9th May, 1990, at about 7-30 A.M., when I was coming out of my residence for catching the flight to Delhi to attend Parliament, a Special Vigilance Squad of the State Government reached my house and prevented me from going out and presented a paper as search warrant for my signature. I pleaded with the Deputy Superintendent of Police (Vigilance) that my going to Delhi to attend the Parliament session was very important. This request was, however, not heeded to and I was compelled to stay on and I was prevented from attending the Rajya Sabha and from participating in the proceedings of this august House. They immediately started surrounding my house. Policemen surrounded my house and then they began to search. My children were unaware of this position and hence all our programmes were upset. They did not allow anybody to go out and searched the house as a result of which my family members were haras-

Madam, the policemen entered my house and moved about here and there in such a manner that it